GST Update

Weekly Update
22.02.2020
Background

• This Presentation covers the GST changes / observations/ press releases/ Tweet FAQs/ Sectoral FAQs released by CBEC since the last update on 15.02.2020. It supplements the earlier GST Updates.

• This presentation is based on CGST Act/Rules/ Notifications, except the provisions related solely to SGST provisions. Similar parallel provisions in State Laws may be referred to as required
Single rate of GST for lottery

- Notification No. 01/2020-Central Tax (Rate) dated 21.02.2020 (Effective from 01.03.2020)
- Single rate of GST @ 28% on both State run and State authorized lottery.
- Entry 242 in Schedule II of Notification No. 1/2017-Central Tax (Rate) dated 28.06.2017 omitted and
- Entry 228 in Schedule IV substituted to have single rate of 28% for all lottery (Any chapter)
- This change shall become effective from 1st March 2020
• [https://www.gst.gov.in/newsandupdates/read/357](https://www.gst.gov.in/newsandupdates/read/357)
• Government of India vide Notification No. 07/2020 – Central Tax dated 03rd February 2020, has staggered filing of Form GSTR-3B, for period of January 2020.
• Taxpayers with aggregate turn over more than Rs 5 Crore, in the previous financial year may please ignore the last date of filing of Form GSTR 3B return being shown as 22nd and 24th of the month on the Return Dashboard and must file their return by 20th of the month to avoid late fees.
# Due Date of filing of GSTR-3B for January 2020 (Contd)

<table>
<thead>
<tr>
<th>S/No.</th>
<th>Aggregate turnover in the previous FY</th>
<th>And Taxpayer having principal place of business in the State/ UT of</th>
<th>Due date</th>
</tr>
</thead>
<tbody>
<tr>
<td>1.</td>
<td>More than Rs 5 Cr</td>
<td>Anywhere in any State or UT</td>
<td>20th Feb, 2020</td>
</tr>
<tr>
<td>2.</td>
<td>Less than Rs 5 Crore</td>
<td>State of Chhattisgarh, Madhya Pradesh, Gujarat, Maharashtra, Karnataka, Goa, Kerala, Tamil Nadu, Telangana or Andhra Pradesh or the Union territories of Daman and Diu and Dadra and Nagar Haveli, Puducherry, Andaman and Nicobar Islands and Lakshadweep</td>
<td>22nd February, 2020</td>
</tr>
<tr>
<td>3.</td>
<td>Less than Rs 5 Crore</td>
<td>State of Himachal Pradesh, Punjab, Uttarakhand, Haryana, Rajasthan, Uttar Pradesh, Bihar, Sikkim, Arunachal Pradesh, Nagaland, Manipur, Mizoram, Tripura, Meghalaya, Assam, West Bengal, Jharkhand or Odisha or the Union territories of Jammu and Kashmir, Ladakh, Chandigarh and Delhi</td>
<td>24th February, 2020</td>
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E-invoice updates

• [https://www.gst.gov.in/newsandupdates/read/354](https://www.gst.gov.in/newsandupdates/read/354)

• Accounting and Billing Software Providers can enrol with GSTN to receive regular updates on e-invoice

• An e-invoice standard has been finalized after consultation with trade/industry bodies as well as ICAI. Adoption of this new standard ensures complete inter-operability of e-invoices across the entire GST eco-system. The new system eliminates the need for fresh data entry, reduction of reconciliation errors and population of invoice details directly into Return through Invoice Reporting Portal (IRP). For more details on ‘e-invoice’, [https://www.gstn.org.in/e-invoice/](https://www.gstn.org.in/e-invoice/)
Being key players in Indian business eco-system, the role and support of Accounting and Billing Software Providers is crucial for successful implementation of GST e-invoice System.

In the coming months when e-invoice implementation takes place, GSTN intends to interact closely with Accounting and Billing Software Providers. This is to get suggestions and feedback as well as to keep them abreast of developments on new e-invoice framework.

Accounting and Billing Software Providers can enroll, by providing contact and other details.
E-invoice (Updates)

- https://einvoice1-trial.nic.in/
- E-invoice APIs in Sandbox has been launched by NIC.
- Bulk e-invoice facility in Sandbox has been launched by NIC
- e-Invoicing System for sandbox API interface (for testing) has been released on portal https://einv-apisandbox.nic.in.
- Existing users of e-WayBill system can use their credentials to login. New users can register through the registration link in the portal.
E-invoice (Contd)
Opting in composition scheme

- Advisory on Opting-in Composition Scheme for 2020-21 by filing FORM GST CMP-02

- **How to opt-in Composition Scheme:**
  - The application for opting-in composition scheme for the financial year, 2020-21 has been made available on GST Portal.
  - The taxpayers who are already in composition scheme in previous financial year are not required to opt in for composition again for FY 2020-2021.
  - The eligible registered taxpayers, who want to opt-in for composition scheme for the Financial Year 2020-2021, may file FORM GST CMP-02 application up to 31st March 2020 on common portal.
  - The taxpayers should navigate as follows:
    - Log-in>Services > Registration > Application to opt for Composition Levy>filing form GST CMP-02>file application under DSC/EVC.
Opting in composition scheme (Contd)

- Once CMP-02 application is filed, the composition scheme shall be available to the taxpayer w.e.f. 1st April 2020.
- The taxpayers who were a regular taxpayers in previous financial year but are opting-in composition scheme for 2020-21 should file ITC-03 for reversal of ITC credit on stocks of Inputs, semi-finished goods and finished goods available with him within a period as prescribed under Rule 3(3A) of CGST Rules, 2017.
- For more information taxpayers may consult user-manual available at GST Portal. Following links may also be used for opening user manual: [https://tutorial.gst.gov.in/userguide/compositionpoc/index.htm](https://tutorial.gst.gov.in/userguide/compositionpoc/index.htm)
Opting in composition scheme (Contd)

• **Return /Payment** All taxpayers opting in for composition shall file FORM GST CMP-08 quarterly and pay GST and shall file GSTR-4 annually.

• **Who are eligible taxpayers for opting-in for Composition Scheme:-**

  • Following taxpayers may opt for this scheme:
  
  • The normal taxpayers having aggregate turnover (at PAN level) below Rs. 1.5 Crore in the previous financial year, who doesn’t want to avail ITC facility,
  
  • The normal taxpayers having aggregate turnover (at PAN level) below Rs. 75 lakh in the previous financial year who are situated in following states:
    • Arunachal Pradesh, Manipur, Meghalaya, Mizoram, Nagaland, Sikkim, Tripura and Uttarakhand:
    
  • The normal taxpayers supplying services and/or mixed supplies having aggregate turnover of last financial year below Rs. 50 lakhs.
• **Transportation of goods (Through Foreign Territory) Regulations, 2020;** Notification 16/2020-Customs (N.T.) Dated 21st February 2020

• Circular No. 14/2020 dated 21.02.2020

• **Agreement on the Use of Chattogram and Mongla Ports (ACMP) for Movement of Goods to and from India between Bangladesh India**

• **Protocol on Inland Water Transit and Trade (PIWTT) between Bangladesh and India**

• Regulations shall not apply to the movement of export-import cargo between India and Bangladesh or export to third countries under the PIWTT
The consignor of the goods or the carrier of the goods or their authorised agent shall, at the customs station of exit in India,

- File a **Customs Transit Declaration and** execute a bond, for the value of the goods, to ensure safe transportation of the goods up to the destination declared in the Customs Transit Declaration

- Arrival at the customs station of re-entry- The proper officer at the customs station of re-entry shall check the intactness of the customs one-time-lock affixed at the customs station of exit and if the one-time-lock is found intact, he shall endorse the Customs Transit Declaration and allow clearance of the goods.
Any ISSUES/ queries?

- https://cbec-gst.gov.in/
- CBEC MITRA HELPDESK
  - 1800 1200 232
  - cbecmitra.helpdesk@icegate.gov.in

- GSTN Help Desk
  - https://selfservice.gstsystem.in/ - Grievance redressal portal
  - Help Desk Number: 0120-4888999
Any ISSUES/ queries?

• Twitter Handles
• For General Questions
  • https://twitter.com/askGST_GoI
• For technology related issues
  • https://twitter.com/askGSTech
• NACIN twitter
  • https://twitter.com/NACIN_OFFICIAL
THANK YOU